

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 155/MP/2026 along with IA (Diary) No. 254/2026

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of the Power Purchase Agreement dated 19.7.2021 entered between the Petitioner and Solar Energy Corporation of India Limited seeking reliefs for the additional expenditure incurred due to the occurrence of Change in Law events.

Petitioner : AMPIN Energy Green Eight Private Limited (AEGEPL)

Respondent : Solar Energy Corporation of India Limited & Ors.

Date of Hearing : **6.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, AEGEPL
Shri Manu Tiwari, Advocate, AEGEPL
Shri Ashutosh K. Srivastava, Advocate, AEGEPL
Shri Jatin Katiyar, Advocate, AEGEPL
Ms. Shirsas Saraswati, AEGEPL
Ms. Urvashi Mishra, Advocate, BRPL & BYPL
Shri Utkarsh Routh, Advocate, BRPL & BYPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events, namely, imposition of Basic Customs Duty on solar cells/modules pursuant to the MNRE's OM dated 9.3.2021 read with the Finance Act, 2022 dated 30.3.2022 and increase in GST from 5% to 12% pursuant to the Notification No. 8/2021-Central Tax (Rate) dated 30.9.2021. The learned counsel further submitted that both the above events have already been recognised as Change in Law events by this Commission as well as the APTEL, and accordingly, suggested issuing a direction to SECI to start the reconciliation of the Petitioner's Change in Law claims.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents;



(b) The Respondents to file their replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within four weeks thereafter.

(c) IA (Diary) No. 254/2026, filed for an urgent listing, having served its purpose, stands disposed of.

3. The Petition will be listed for hearing on **16.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)